

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 26/10 SCHEDULED TO BE HELD ON 29.09.2009 BUT ACTUALLY HELD ON 04.11.2009.

The Meeting No. 26/10 of Norms Committee-II was held on 04.11.2009 for the licensing year 2009-2010 under the Chairmanship of Sh. A. KOMU, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Sh. S.K. Jain, D.O.	DIPP
2.	Sh. Gajraj Singh, Sr. D.O.	DHI
3.	Shri Shyam Sunder, Dy. DGFT	DGFT
4.	Shri K. K. Funda, Asst. Director	DC(SSi)
5.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case is as follows:

1	Case No.:5/36/85-ALC3/2006	Party Name:PREGNA INTERNATIONAL LTD.	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status: Rejected
	HQ File :01/85/050/00174/AM07/	RLA File :31/24/040/00278/AM07/	Lic.No/Date:3110027310 22.11.2006	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. The Committee observed that the firm has failed to furnish the reply despite repeated reminders and therefore, decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

2	Case No.:66/48/81-ALC2/2007	Party Name:DELTON CABLES LTD.	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status: Rejected
---	-----------------------------	-------------------------------	--	------------------

HQ File :01/81/050/00556/AM08/	RLA File :05/24/040/00281/AM08/	Lic.No/Date:0510206040 11.07.2007	
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. The committee observed that the firm has failed to furnish the reply despite repeated reminders and therefore decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

3	Case No.:5/50/81-ALC2/2007	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status: Rejected
	HQ File :01/81/050/00683/AM08/	RLA File :11/24/040/00051/AM08/	Lic.No/Date:1110016857 26.02.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. The committee observed that the firm has failed to furnish the reply despite repeated reminders and therefore decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

4	Case No.:34/1/81-ALC2/2009	Party Name:AERONICS EMAROH PVT.LTD,	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status: Rejected
	HQ File :01/81/050/00802/AM09/	RLA File :07/24/040/00850/AM08/	Lic.No/Date:0710057236 01.05.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. The committee observed that the firm has failed to furnish the reply despite repeated reminders and therefore decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

5	Case No.:24/11/81-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00142/AM09/	RLA File :07/24/040/00048/AM09/	Lic.No/Date:0710057420 14.05.2008	Defer Date:24.11.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. Based on the recommendations of the representative of DIPP present in the meeting, the committee decided to call for the following information from the firm and to re-list the case on 24.11.2009: -

1. Input raw material blanks size without cutting allowance, supported by outer dimensions of the corresponding export product, export product wise.
2. Input raw material blanks weight without cutting allowance – export product wise.
3. Cutting allowance and any other allowance / wastage export product wise.

6	Case No.: 4/46/81-ALC2/2008	Party Name:GAVIRANGA ENTERPRISES	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00687/AM09/	RLA File :07/24/040/00057/AM09/	Lic.No/Date:0710057567 26.05.2008	Defer Date:24.11.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. The committee decided that a copy of the reply received from the firm may be referred to DHI for examination and comments. The case stands deferred and to be relisted on 24.11.2009.			

7	Case No.: 4/19/81-ALC2/2008	Party Name:ADLEC SYSTEMS (P) LTD.,	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00289/AM09/	RLA File :05/24/040/00126/AM09/	Lic.No/Date:0510221997 12.06.2008	Defer Date:24.11.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. The committee decided that a copy of the reply received from the firm may again be referred to DHI for examination and comments. The case stands deferred and to be relisted on 24.11.2009.			

8	Case No.: 9/17/81-ALC2/2008	Party Name:L M GLASFIBER (INDIA) PVT LTD	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00256/AM09/	RLA File :07/24/040/00758/AM08/	Lic.No/Date:0710058407 09.07.2008	Defer Date:24.11.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. The committee observed that C&PC has not given specific comments in this case. They have only quoted case no. and attested the decision(OM) dated 05.03.2008 in r/o AA No. 0710051409 dated 25.04.2007. NC debated the matter and noticed that item of export in both cases do not match. Further import items in the above licence and present licence do not match. It was decided to seek specific comments from C&PC.

The case stands deferred and to be relisted on 24.11.2009.

9	Case No.:25/17/81-ALC2/2008	Party Name:CONTROL & SWITCHGEAR CO LTD.	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00272/AM09/	RLA File :05/24/040/00253/AM09/	Lic.No/Date:0510223814 14.07.2008	Defer Date:24.11.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. The Norms Committee, after deliberating upon the case, decided to call for the following information from the firm, as per DC(SSi)'s U.O. No. 30(36)/2008-ME dated 12.08.2009 as under and the case is re-listed on 24.11.2009:- 1. Information in respect of S.No. 11 of Standard Deficiency format. 2. Density of copper proposed to be imported may also be indicated.			

10	Case No.:37/1/81-ALC2/2009	Party Name:AUTONIX AUTO INDUSTRIES PVT.LTD.	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status: approved
	HQ File :01/81/050/00805/AM09/	RLA File :05/24/040/00288/AM09/	Lic.No/Date:0510224816 31.07.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DC(SSi) vide their U.O. No. 30(3)/2008-ME dated 04.09.2009 as below:- 1. Quantity of import item at Sl. No.1 may be allowed as 1.52 kg/kg content in the export product. 2. Quantity of import item at Sl. No.2 may be allowed as 1.05 kg/kg content in the export product. R/A may take suitable consequential action accordingly.			

11	Case No.:11/23/81-ALC2/2008	Party Name:PEARL METAL PRODUCTS (BANGALORE) PVT. LIMITED	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status: Rejected
----	-----------------------------	--	--	------------------

HQ File :01/81/050/00345/AM09/	RLA File :07/24/040/00261/AM09/	Lic.No/Date:0710059289 21.08.2008	
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. The committee observed that the firm has failed to furnish the reply despite repeated reminders and therefore decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

12	Case No.:2/32/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00468/AM09/	RLA File :35/24/040/00049/AM08/	Lic.No/Date:3510024905 17.10.2008	Defer Date:24.11.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. The committee observed that the D/L issued to the firm was received back undelivered and decided to send D/L to the registered office of the firm and also to call for the report for non-delivery of the D/L. The firm may be asked to reply to the D/L within a period of two weeks. A copy of D/L may also be endorsed to RA. The case stands deferred and to be relisted on 24.11.2009.			

13	Case No.:3/32/81-ALC2/2008	Party Name:ALCAN COMPOSITES INDIA PVT. LTD.	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status: Approved
	HQ File :01/81/050/00469/AM09/	RLA File :03/94/040/00487/AM09/	Lic.No/Date:0310491128 20.10.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Description of import item at Sl. No. 1 may be modified as “ Aluminium Coil Thickness : 0.5 mm, Width; 1250 mm” and quantity of this item may be allowed as 41715 Kgs. inclusive of 3 % wastage. 2. Quantity of import item at Sl. No.2 may be allowed as applied for i.e. 36960 Kgs on net to net basis. 3. Quantity of import item at Sl. No.3 may be allowed as 1732 Kgs inclusive of 5 % wastage. R/A may take suitable consequential action accordingly.			

14	Case No.:13/32/81-ALC2/2008	Party Name:GAVIRANGA ENTERPRISES	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00479/AM09/	RLA File :07/24/040/00401/AM09/	Lic.No/Date:0710060660 23.10.2008	Defer Date:24.11.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. The committee decided that a copy of the reply received from the firm may be referred to DHI for examination and comments. The case stands deferred and to be relisted on 24.11.2009.			

15	Case No.:14/32/81-ALC2/2008	Party Name:GAVIRANGA ENTERPRISES	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00480/AM09/	RLA File :07/24/040/00415/AM09/	Lic.No/Date:0710060661 23.10.2008	Defer Date:24.11.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. The committee decided that a copy of the reply received from the firm may be referred to DHI for examination and comments. The case stands deferred and to be relisted on 24.11.2009.			

16	Case No.:23/32/81-ALC2/2008	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status: Closed
	HQ File :01/81/050/00489/AM09/	RLA File :07/24/040/00429/AM09/	Lic.No/Date:0710060731 27.10.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. Since the subject authorisation is quite old, the committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case was decided to be closed on the part of NC. RA may take note of the NC decision for information.			

17	Case No.:7/37/82-ALC4/2008	Party Name:PREGNA INTERNATIONAL LTD.	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status: Closed
	HQ File :01/82/050/01326/AM09/	RLA File :31/24/040/00231/AM09/	Lic.No/Date:3110036213 26.11.2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. Since the subject authorisation is quite old, the committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC.

RA may take note of the NC decision for information.

18	Case No.:10/40/81-ALC2/2008	Party Name:L M GLASFIBER (INDIA) PVT LTD	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00608/AM09/	RLA File :07/24/040/00489/AM09/	Lic.No/Date:0710061678 15.12.2008	Defer Date:24.11.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. The Committee observed that the comments from C&PC are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 24.11.2009.			

19	Case No.:12/40/81-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00610/AM09/	RLA File :07/24/040/00510/AM09/	Lic.No/Date:0710061686 15.12.2008	Defer Date:24.11.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. Based on the recommendations of the representative of DIPP present in the meeting, the committee decided to call for the following information from the firm and to re-list the case on 24.11.2009: - 1. Basis for usage of input raw material blanks size supported by outer dimensions of the corresponding export product, export product wise. 2. Cutting allowance and any other allowance / wastage, export product wise.			

20	Case No.:16/40/81-ALC2/2008	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00614/AM09/	RLA File :31/24/040/00242/AM09/	Lic.No/Date:3110036418 15.12.2008	Defer Date:24.11.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. The representative of DIPP informed that the reply received from the firm is not proper and the committee further decided to call for the following information from the firm and to re-list the case on 24.11.2009: -

1. Information in respect of S.No. 4 & 5 of Standard Deficiency Letter – export product-wise.

21	Case No.: 17/40/81-ALC2/2008	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00615/AM09/	RLA File :31/24/040/00241/AM09/	Lic.No/Date:3110036419 15.12.2008	Defer Date:24.11.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. The representative of DIPP informed that the reply received from the firm is not proper and the committee further decided to call for the following information from the firm and to re-list the case on 24.11.2009: - 1. Information in respect of S.No. 4 & 5 of Standard Deficiency Letter – export product-wise.			

22	Case No.: 26/40/81-ALC2/2008	Party Name:DELTON CABLES LTD.	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status: Rejected
	HQ File :01/81/050/00624/AM09/	RLA File :05/24/040/00365/AM09/	Lic.No/Date:0510232761 17.12.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. The committee observed that the firm has failed to furnish the reply despite repeated reminders and therefore decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

23	Case No.: 32/40/81-ALC2/2008	Party Name:MAINI PRECISION PRODUCTS P LTD	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status: Approved
	HQ File :01/81/050/00630/AM09/	RLA File :07/24/040/00466/AM09/	Lic.No/Date:0710061856 22.12.2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Quantity of import item at Sl. No.1 may be allowed as 474.9 Kgs inclusive of 332 % wastage after 15 % recovery.
2. Quantity of import item at Sl. No.2 may be allowed as 475.3 Kgs inclusive of 485 % wastage after 15 % recovery.
3. Quantity of import item at Sl. No.3 may be allowed as 479 Kgs inclusive of 389 % wastage after 15 % recovery.
4. Quantity of import item at Sl. No.4 may be allowed as 32.9 Kgs inclusive of 583 % wastage after 15 % recovery.
5. Quantity of import item at Sl. No.5 may be allowed as 32.8 Kgs inclusive of 805 % wastage after 15 % recovery.
6. Quantity of import item at Sl. No.6 may be allowed as 33.3 Kgs inclusive of 261 % wastage after 15 % recovery.
7. Quantity of import item at Sl. No.7 may be allowed as 451 Kgs inclusive of 426 % wastage after 15 % recovery.
8. Quantity of import item at Sl. No.8 may be allowed as 391 Kgs inclusive of 299 % wastage after 15 % recovery.

R/A may take suitable consequential action accordingly.

24	Case No.:35/40/81-ALC2/2008	Party Name:SARRALLE EQUIPMENT INDIA PRIVATE LIMITED	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status: Rejected
	HQ File :01/81/050/00633/AM09/	RLA File :02/24/040/00229/AM09/	Lic.No/Date:0210121439 23.12.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. The committee observed that the firm has failed to furnish the reply despite repeated reminders and therefore decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

25	Case No.:36/40/81-ALC2/2008	Party Name:GAVIRANGA ENTERPRISES	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00634/AM09/	RLA File :07/24/040/00533/AM09/	Lic.No/Date:0710061932 23.12.2008	Defer Date:24.11.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. The committee decided that a copy of the reply received from the firm may be referred to DHI for examination and comments. The case stands deferred and to be relisted on 24.11.2009.			

26	Case No.:23/42/81-ALC2/2008	Party Name:SUMI MOTHERSON INNOVATIVE ENGINEERING LIMITED	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status: Approved
----	------------------------------------	--	--	-------------------------

HQ File :01/81/050/00657/AM09/	RLA File :05/24/040/00646/AM09/	Lic.No/Date:0510233861 02.01.2009	
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(110)/2008/TSW(B)/393 dated 21.10.2009 as below:- 1. Three groups of export products given in their main application may be split into five groups as per description given in annexure-I enclosed with their reply dated 08.09.2009. 2. Total weight of seal rings(Import item No. 2) as 14,198 kg. may also be indicated in addition to quantity in numbers and may be allowed on net to net basis as per condition of GN4. 3. Import item No. 1 & 3 may be allowed as applied by the firm including 5% wastage. R/A may take suitable consequential action accordingly.			

27	Case No.:3/46/81-ALC2/2008	Party Name:MAHINDRA COMPOSITES LIMITED	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status: Approved
	HQ File :01/81/050/00686/AM09/	RLA File :31/24/040/00278/AM09/	Lic.No/Date:3110037097 21.01.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. Based on the recommendations of the representative of DC(SSl) present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as 1.05 kg/kg content in the export product. R/A may take suitable consequential action accordingly.			

28	Case No.:10/46/81-ALC2/2008	Party Name:KDDL LTD.,	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status: Rejected
	HQ File :01/81/050/00693/AM09/	RLA File :07/24/040/00579/AM09/	Lic.No/Date:0710062546 23.01.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. The committee observed that the firm has failed to furnish the reply despite repeated reminders and therefore decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

29	Case No.:7/1/81-ALC2/2009	Party Name:MOLEX (INDIA) PRIVATE LIMITED,	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00775/AM09/	RLA File :07/24/040/00616/AM09/	Lic.No/Date:0710063351 27.02.2009	Defer Date:24.11.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 24.11.2009.			

30	Case No.:22/1/81-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00790/AM09/	RLA File :31/24/040/00322/AM09/	Lic.No/Date:3110037610 09.03.2009	Defer Date:24.11.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. The representative of DIPP informed that the reply received from the firm is not proper and the committee further decided to call for the following information from the firm and to re-list the case on 24.11.2009: - 1. Blank size for each export product supported by size of the export product. 2. Sheet lay out diagram indicating the wastage during blanking, export product-wise.			

31	Case No.:15/1/81-ALC2/2009	Party Name:VOITH SIEMENS HYDRO PVT LTD.	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status: Rejected
	HQ File :01/81/050/00783/AM09/	RLA File :05/24/040/00694/AM09/	Lic.No/Date:0510237887 13.03.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. The committee observed that the firm has failed to furnish the reply despite repeated reminders and therefore decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

32	Case No.:18/1/81-ALC2/2009	Party Name:MID INDIA POWER AND STEEL LIMITED,	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00786/AM09/	RLA File :11/24/040/00080/AM09/	Lic.No/Date:1110019817 13.03.2009	Defer Date:24.11.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. The Committee decided that a copy of the reply received from the firm may be referred to M/o Steel for examination and comments.

The case stands deferred and to be relisted on 24.11.2009.

33	Case No.: 19/1/81-ALC2/2009	Party Name:INDUSTRIAL METAL POWDERS (INDIA) PVT.LTD.	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status: Approved
	HQ File :01/81/050/00787/AM09/	RLA File :31/24/040/00325/AM09/	Lic.No/Date:3110037694 16.03.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. Based on the recommendations of the representative of DC(SSi) present in the meeting, the Norms Committee decided to ratify the norms in respect of the subject Advance Authorisation as 1.04 kg/kg content in the export product. R/A may take suitable consequential action accordingly.			

34	Case No.: 30/1/81-ALC2/2009	Party Name:INSTA EXHIBITIONS PVT LTD	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status: Approved
	HQ File :01/81/050/00798/AM09/	RLA File :03/94/040/01079/AM09/	Lic.No/Date:0310511666 16.03.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DC(SSi) vide their U.O. No. 30(13)/2008-ME dated 09.09.2009 as follows:- 1. The quantity of item of import may be reduced to 17000 Mtr inclusive of 2% wastage. R/A may take suitable consequential action accordingly.			

35	Case No.: 8/1/81-ALC2/2009	Party Name:POWER GEAR LTD.	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status: Approved
	HQ File :01/81/050/00776/AM09/	RLA File :07/24/040/00629/AM09/	Lic.No/Date:0710063667 17.03.2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(78)/2009/TSW(B)/416 dated 29.10.2009 as below:-

- i) The word ' painted' may be added in the description of export products and the total net weight of export product as 107988 Kg. may be indicated in addition to quantity in numbers.
- ii) Import item No.1 may be allowed as applied for (20MT) including 1% wastage. Net content of copper in export product as 19.8 MT may be included in the licence.
- iii) Import item No.2 to 8, 10 and 14 to 47 may be allowed as per condition of GN-4.
- iv) Import item No.9 and 48 may be deleted as these items are not required for the manufacture of export products.
- v) Import item No.11 to 13 may be allowed as applied by the firm.

R/A may take suitable consequential action accordingly.

36	Case No.:25/1/81-ALC2/2009	Party Name:ROTOMAG MOTORS AND CONTROLS P LTD	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00793/AM09/	RLA File :34/24/040/00224/AM09/	Lic.No/Date:3410023788 20.03.2009	Defer Date:24.11.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 24.11.2009.			

37	Case No.:11/1/81-ALC2/2009	Party Name:POWER GEAR LTD.	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status: Approved
	HQ File :01/81/050/00779/AM09/	RLA File :07/24/040/00675/AM09/	Lic.No/Date:0710063772 23.03.2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(78)/2009/TSW(B)/415 dated 29.10.2009 as below:-

- i) The word 'painted' may be added in the description of export products.
- ii) Import item No.1 to 5 and 7 to 10 may be allowed as per condition of GN-4.
- iii) Import item No.6 may be allowed as applied by the firm.
- iv) Import item No.11 may be deleted as it is not spare of the export product.

R/A may take suitable consequential action accordingly.

38	Case No.:20/1/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00788/AM09/	RLA File :05/24/040/00699/AM09/	Lic.No/Date:0510238811 24.03.2009	Defer Date:24.11.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 24.11.2009.			

39	Case No.:26/1/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00794/AM09/	RLA File :09/24/040/00456/AM09/	Lic.No/Date:0910037493 25.03.2009	Defer Date:24.11.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 24.11.2009.			

40	Case No.:31/1/81-ALC2/2009	Party Name:CORDS CABLE INDUSTRIES LTD.	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00799/AM09/	RLA File :05/24/040/00766/AM09/	Lic.No/Date:0510238969 26.03.2009	Defer Date:24.11.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. The Committee decided that a copy of the reply received from the firm may be referred to DIPP for examination and comments.

The case stands deferred and to be relisted on 24.11.2009.

41	Case No.:32/1/81-ALC2/2009	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status: Approved
	HQ File :01/81/050/00800/AM09/	RLA File :34/24/040/00235/AM09/	Lic.No/Date:3410023855 27.03.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Quantity of export product at Sl. No.1 may also be specified as 126.58 Kms. in addition to its quantity in weight. 2. Quantity of export product at Sl. No.2 may also be specified as 45.936 Kms.. in addition to its quantity in weight. 3. Quantity of import item at S.No.1 may be allowed as applied for i.e. 66.74 MT inclusive of 4% wastage after taking clue from SION C-7. 4. Quantities of import items at S.Nos. 2 & 3 may be allowed as 36.181 MT & 13.13 MT respectively inclusive of 1 % wastage R/A may take suitable consequential action accordingly.			

42	Case No.:41/1/81-ALC2/2009	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00809/AM09/	RLA File :07/24/040/00680/AM09/	Lic.No/Date:0710063900 30.03.2009	Defer Date:24.11.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. It may be noted that this is the final reminder and the case will be rejected if reply is not received before the next meeting. The case stands deferred and to be relisted on 24.11.2009.			

43	Case No.:42/1/81-ALC2/2009	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00810/AM09/	RLA File :07/24/040/00677/AM09/	Lic.No/Date:0710063901 30.03.2009	Defer Date:24.11.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. It may be noted that this is the final reminder and the case will be rejected if reply is not received before the next meeting. The case stands deferred and to be relisted on 24.11.2009.			

44	Case No.:43/1/81-ALC2/2009	Party Name:MAINI PRECISION PRODUCTS P LTD	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00811/AM09/	RLA File :07/24/040/00673/AM09/	Lic.No/Date:0710063905 30.03.2009	Defer Date:24.11.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. The Committee decided that a copy of the reply received from the firm may be referred to DIPP for examination and comments. The case stands deferred and to be relisted on 24.11.2009.			

45	Case No.:44/1/81-ALC2/2009	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00812/AM09/	RLA File :05/24/040/00798/AM09/	Lic.No/Date:0510239236 31.03.2009	Defer Date:24.11.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 24.11.2009.			

46	Case No.:3/2/81-ALC2/2009	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00003/AM10/	RLA File :03/95/040/00838/AM09/	Lic.No/Date:0310514047 01.04.2009	Defer Date:24.11.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. It may be noted that this is the final reminder and the case will be rejected if reply is not received before the next meeting. The case stands deferred and to be relisted on 24.11.2009.

47	Case No.:1/3/81-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00005/AM10/	RLA File :31/24/040/00001/AM10/	Lic.No/Date:3110038033 06.04.2009	Defer Date:24.11.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. The representative of DIPP informed that the reply received from the firm is not proper and the committee further decided to call for the following information from the firm and to re-list the case on 24.11.2009: - 1. Blank size for each export product supported by size of the export product. 2. Sheet lay out diagram indicating the wastage during blanking, export product-wise.			

48	Case No.:3/11/81-ALC2/2009	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status: Closed
	HQ File :01/81/050/00050/AM10/	RLA File :07/24/040/00067/AM10/	Lic.No/Date:0710064910 21.05.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. Since the subject authorisation is quite old, the committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. RA may take note of the NC decision for information.			

49	Case No.:1/11/81-ALC2/2009	Party Name:ABB LIMITED	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00048/AM10/	RLA File :07/24/040/00074/AM10/	Lic.No/Date:0710064950 25.05.2009	Defer Date:24.11.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. It may be noted that this is the final reminder and the case will be rejected if reply is not received before the next meeting. The case stands deferred and to be relisted on 24.11.2009.

50	Case No.:9/11/81-ALC2/2009	Party Name:GEM ELECTRO MECHANICALS PVT. LTD.,	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00056/AM10/	RLA File :13/24/040/00005/AM10/	Lic.No/Date:1310028819 26.05.2009	Defer Date:24.11.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. The committee decided that a copy of the reply received from the firm may be referred to DIPP for examination and comments. The case stands deferred and to be relisted on 24.11.2009.			

51	Case No.:6/11/81-ALC2/2009	Party Name:ASSOCIATED CABLES PVT. LTD.	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status: Approved
	HQ File :01/81/050/00053/AM10/	RLA File :03/94/040/00138/AM10/	Lic.No/Date:0310521544 27.05.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- - Words “Cu/XLPE/ZHFR/Cu Tape/ZHFR 1KV” may be suffixed with the description of each Export product from S.Nos. 1 to 7. - Net weights of 8028 Kgs., 14982 Kgs., 53123 Kgs., 12817 Kgs., 50788 Kgs., 2442 Kgs. & 6147 Kgs. may be specified with the quantities of export products from S.Nos. 1 to 7 respectively. - Quantities of import item at S.No 1 viz. continuous cast Copper Rod(8 mm dia)(EC Grade)may be allowed as applied for i.e.56970.15 Kgs. after taking clue from Engineering Tables 4 & 5. - Quantities of import item No.2 viz. XLPE Compound may be allowed as 1.05 Kgs/Kg content in the Export Products. - Quantity of import item at S.No. 3 viz. Copper Foil may be allowed as 1.01 Kgs./Kg. content in the export product. - The quantities of import item No.4 viz. ZHFR Compound may be allowed as 1.05 Kgs/Kg content in the Export Products. - Import items at Sl.No. 5 to 7 may be allowed as per packing policy R/A may take suitable consequential action accordingly.			

52	Case No.:10/11/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00057/AM10/	RLA File :03/95/040/00076/AM10/	Lic.No/Date:0310521731 28.05.2009	Defer Date:24.11.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 24.11.2009.			

53	Case No.:11/11/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00058/AM10/	RLA File :03/95/040/00075/AM10/	Lic.No/Date:0310521738 28.05.2009	Defer Date:24.11.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 24.11.2009.			

54	Case No.:12/11/81-ALC2/2009	Party Name:SUMI MOTHERSON INNOVATIVE ENGINEERING LIMITED	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00059/AM10/	RLA File :05/24/040/00116/AM10/	Lic.No/Date:0510242524 28.05.2009	Defer Date:24.11.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. The committee observed that the comments from C&PC are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 24.11.2009.			

55	Case No.:7/11/81-ALC2/2009	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status: Approved
	HQ File :01/81/050/00054/AM10/	RLA File :04/24/040/00044/AM10/	Lic.No/Date:0410104869 28.05.2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. The committee debated the case and after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with following modifications:-

1. Quantity of item nos. 1 & 2 put together may be allowed for import within 2.6 MT.

R/A may take suitable consequential action accordingly.

56	Case No.:8/11/81-ALC2/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status: Closed
	HQ File :01/81/050/00055/AM10/	RLA File :04/24/040/00029/AM10/	Lic.No/Date:0410104870 28.05.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. Since the subject authorisation is quite old, the committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. RA may take note of the NC decision for information.			

57	Case No.:13/11/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00060/AM10/	RLA File :61/24/040/00006/AM10/	Lic.No/Date:6110000312 29.05.2009	Defer Date:24.11.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. The committee decided that a copy of the reply received from the firm may be referred to DHI for examination and comments. The case stands deferred and to be relisted on 24.11.2009.			

58	Case No.:14/11/81-ALC2/2009	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status: Closed
	HQ File :01/81/050/00061/AM10/	RLA File :07/24/040/00071/AM10/	Lic.No/Date:0710065100 29.05.2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. Since the subject authorisation is quite old, the committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC.

RA may take note of the NC decision for information.

59	Case No.:15/11/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00062/AM10/	RLA File :03/95/040/00077/AM10/	Lic.No/Date:0310522071 01.06.2009	Defer Date:24.11.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 24.11.2009.			

60	Case No.:16/11/81-ALC2/2009	Party Name:R.K.POLYMERS	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00063/AM10/	RLA File :13/24/040/00006/AM10/	Lic.No/Date:1310028901 02.06.2009	Defer Date:24.11.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. It may be noted that this is the final reminder and the case will be rejected if reply is not received before the next meeting. The case stands deferred and to be relisted on 24.11.2009.			

61	Case No.:20/11/81-ALC2/2009	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00067/AM10/	RLA File :05/24/040/00119/AM10/	Lic.No/Date:0510243000 04.06.2009	Defer Date:24.11.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. The representative of DHI informed that the application sent to them was incomplete. Hence, the committee decided to handover the file to the representative of DHI for examination and comments. The case stands deferred and to be relisted on 24.11.2009.			

62	Case No.:4/15/81-ALC2/2009	Party Name:HEMA ENGG INDUSTRIES LTD	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00090/AM10/	RLA File :05/24/040/00166/AM10/	Lic.No/Date:0510244372 23.06.2009	Defer Date:24.11.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 24.11.2009: - 1. Information in respect of S.No. 3, 4, 5 & 11 of Standard Deficiency Letter			

63	Case No.:1/19/81-ALC2/2009	Party Name:ASSOCIATED CABLES PVT. LTD.	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00132/AM10/	RLA File :03/94/040/00330/AM10/	Lic.No/Date:0310530966 28.07.2009	Defer Date:24.11.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. It may be noted that this is the final reminder and the case will be rejected if reply is not received before the next meeting. The case stands deferred and to be relisted on 24.11.2009.			

64	Case No.:4/19/81-ALC2/2009	Party Name:KIDDE INDIA LIMITED	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status: Closed
	HQ File :01/81/050/00135/AM10/	RLA File :03/94/040/00370/AM10/	Lic.No/Date:0310531270 29.07.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. Since the subject authorisation is quite old, the committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. RA may take note of the NC decision for information.			

65	Case No.:5/19/81-ALC2/2009	Party Name:TRINITRON CONTROL SYSTEMS PVT.LTD.	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status: Approved
	HQ File :01/81/050/00136/AM10/	RLA File :05/24/040/00256/AM10/	Lic.No/Date:0510246921 30.07.2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. Based on the recommendations of the representative of DHI present in the meeting, the Norms Committee decided to ratify the norms in respect of the subject Advance Authorisation as per GN 4.

R/A may take suitable consequential action accordingly.

66	Case No.:7/19/81-ALC2/2009	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status: Closed
	HQ File :01/81/050/00138/AM10/	RLA File :03/95/040/00001/AM10/	Lic.No/Date:0310531464 30.07.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. Since the subject authorisation is quite old, the committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. RA may take note of the NC decision for information.			

67	Case No.:8/19/81-ALC2/2009	Party Name:PATEL ENGINEERING LTD.	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status: Withdrawn
	HQ File :01/81/050/00139/AM10/	RLA File :03/95/040/00276/AM10/	Lic.No/Date:0310531631 31.07.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. NC observed that the details given in the hard copy are different from the particulars forwarded online. Hence, decided to withdraw the case from agenda. RA may take note of the NC decision for information.			

68	Case No.:9/19/81-ALC2/2009	Party Name:TESLA TRANSFORMERS LTD.,	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00140/AM10/	RLA File :03/95/040/00275/AM10/	Lic.No/Date:0310531760 31.07.2009	Defer Date:24.11.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 24.11.2009.			

69	Case No.:2/26/81-ALC2/2009	Party Name:SUNCHIRIN AUTOPARTS INDIA PVT. LTD.	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status: Withdrawn
	HQ File :01/81/050/00178/AM10/	RLA File :07/24/040/00220/AM10/	Lic.No/Date:0710066964 15.09.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. The NC observed that this is a fresh case listed by NIC and decided to withdraw the case from agenda and to be relisted in the next meeting of fresh cases.			

70	Case No.:5/26/81-ALC2/2009	Party Name:KIDDE INDIA LIMITED	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status: Withdrawn
	HQ File :01/81/050/00181/AM10/	RLA File :03/94/040/00494/AM10/	Lic.No/Date:0310537823 15.09.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. RA has informed that the Advance Authorisation has been issued on repeat basis. Hence decided to withdraw the case from the agenda.			

71	Case No.:6/26/81-ALC2/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status: Withdrawn
	HQ File :01/81/050/00182/AM10/	RLA File :04/24/040/00113/AM10/	Lic.No/Date:0410107862 15.09.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. The NC observed that this is a fresh case listed by NIC and decided to withdraw the case from agenda and to be relisted in the next meeting of fresh cases.			

72	Case No.:1/26/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status: Withdrawn
	HQ File :01/81/050/00177/AM10/	RLA File :09/24/040/00223/AM10/	Lic.No/Date:0910039304 16.09.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. The NC observed that this is a fresh case listed by NIC and decided to withdraw the case from agenda and to be relisted in the next meeting of fresh cases.			

73	Case No.:3/26/81-ALC2/2009	Party Name:A-1 FENCE PRODUCTS CO.	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status: Withdrawn
----	-----------------------------------	-----------------------------------	--	--------------------------

HQ File :01/81/050/00179/AM10/	RLA File :03/94/040/00457/AM10/	Lic.No/Date:0310538039 16.09.2009	
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. The NC observed that this is a fresh case listed by NIC and decided to withdraw the case from agenda and to be relisted in the next meeting of fresh cases.			

74	Case No.:4/26/81-ALC2/2009	Party Name:PEARL METAL PRODUCTS (BANGALORE) PVT. LIMITED	Meet No/Date:26/81-ALC2/2009 29.09.2009	Status: Approved
	HQ File :01/81/050/00180/AM10/	RLA File :07/24/040/00206/AM10/	Lic.No/Date:0710067016 16.09.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. After taking clue from SION SI.No.C – 1639, quantity of import item may be allowed as 523.58 Kgs. inclusive of wastage of 1%. R/A may take suitable consequential action accordingly.			

PART- AR

S.No.46

Case No. AR-2	M/s Sona Okegawa Precision Forgings Ltd.Gurgoan
Meeting No.26/81	F.No.01/81/50/914/ AM07/DES-II
Dated 29-09-2009	Advance Licence No.0510199272 dt.09-02-2007
	RLA F.No.05/24/040/762/AM07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. The committee observed that the case pertains to NC-I and decided to transfer the case to NC-I.

S.No.47

Case No. AR-3	M/s Sona Okegawa Precision Forgings Ltd.Gurgoan
Meeting No.26/81	F.No.01/81/50/884/ AM06/DES-II
Dated 29-09-2009	Advance Licence No.0510175316 dt.27-01-2006
	RLA F.No.05/24/040/842/AM06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. The committee observed that the case pertains to NC-I and decided to transfer the case to NC-I.

S.No.48

Case No.AR -6	M/s. Power Gear Ltd.,Bangalore
Meeting No.26/81	F.No.01/81/50/742/AM08/DES-II
Dated: 29-09-2008	Advance Licence No 07100554346 dt.16-01-2008
	RLA F.No.07/24/040/714/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 24.11.2009.

S.No.49

Case No.AR	M/s Raychem RPG Ltd.Mumbai
Meeting No.26/81	F.No.01/81/162/772 /AM07/DES-II
Dated: 29-09-2009	Advance Licence No 0310340407 dt 21-07-2005
	RLA F.No.03/95/39/0003/am06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. The committee observed that there are more than one files of the firm for same licence and decided to examine the matter with full background. The case stands deferred and to be relisted on 24.11.2009.

S.No.50

Case No. AR-11	M/s Salvi Chemical Industries Ltd. Mumbai
Meeting No.26/81	F.No.01/83/50/1397/AM08/DES-IV/DES-II
Dated 29-09-2009	Advance Licence No.0310446666 dt.17-10-2007
	RLA F.No.03/95/040/721/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. The committee decided that a copy of the application of the firm may again be referred to DC(MSME) and may be requested for early comments. The case stands deferred and to be relisted on 24.11.2009.

PART –C - DEFFER

S.No38

Case No. C-8	M/S .Suzlon Generators Pvt. Ltd.
Meeting No 26/81	F.No.01/81/ 162/00068/AM09/DES-II
Dated: 29-09-2009	

Decision : The case of fixation of SION for WGT generators was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. As per the report of the visit made by the team of technical authorities, M/s Suzlon Generators are the only manufacturers of the WGT generators and SION may not be fixed for this product. Hence, based on report of Technical Authorities their request for fixation of SION is rejected.

S.No. 39

Case No.C -11	M/s Vijai Electricals Ltd.
Meeting No 26/81	F.No. 01/81/162/677/am08/DES-II
Dated: 29-09-2008	

Decision : The case regarding modification of SION S.No. C-324 to C-335 was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. Norms Committee reviewed the case. Since no visit was made so far, it was decided to make a self contained reference to DHI alongwith the file for offering technical views on the request made by the firm. This review was made since there is no mention in earlier decision about the need for the visit. The case stands deferred and to be relisted on 24.11.2009.

S.No.40

Case No. C-4	M/s Tata Precision Industries (India) Ltd.Dewas
Meeting No.26/81	F.No.01/81/162/732/AM09/DES-II
Dated 29-09-2009	

Decision : The case regarding fixation of norms for “High Precision CNC Machined Parts/Components made out of Stainless Steel predominantly used in Mechanical Seals” was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee observed that Items of exports are hundreds of machined components/Parts (non standard products) manufactured by this particular firm having wide variation in wastages say from 100 % to 1200 %. It may not be possible to fix SION for this type of products. Hence, based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to reject the request of the firm.

S.No.41

Case No. C-6	M/s Nirlep Appliance Ltd.Aurangabad

Meeting No.26/81	F.No.01/81/162/259/AM08/DES-II
Dated 29-09-2009	

Decision : The case regarding amendment in SION C-23 was considered by the Norms Committee - II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. Based on the written recommendations of DIPP, the Norms Committee decided to amend SION C-23. A public notice may issued by accordingly after approval from DGFT.

PART –D- DEFFER

S.No.13

Case No. D-2	M/S JSW Steel Ltd.Mumbai through EEPC,Kolkata
Meeting No.26/81	F.No.01/81/162/773/AM09/DES-II
Dated 26-09-2009	

Decision : The case regarding fixation of DEPB rate for Cold Rolled Zinc & Aluminium Silicon alloy etc. covered under SION C-2034 was considered by the Norms Committee – II in its M.No. 26/81 scheduled to be held on 29.09.2009 but actually held on 04.11.2009. The committee observed that the relevant data from EEPC is still awaited and decided to remind them to expedite the same.
